# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 2567 ANSWERED ON FRIDAY, THE 17<sup>TH</sup> MARCH, 2017 [PHALGUNA 26, 1938 (SAKA)]

## **SWINDLING BY SHELL COMPANIES**

#### QUESTION

### 2567. SHRI RABINDRA KUMAR JENA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether a number of shell companies have swindled large amount of money approximately equal to Rs. 3900 crore in November-December 2016, post demonetisation and if so, the details thereof;
- (b) whether the Serious Fraud Investigation Office (SFIO) has also identified at least 54 people who helped 559 beneficiaries in laundering the illicit cash and if so, the details thereof;
- (c) whether the Government was not well prepared to tackle this issue after demonetisation; and
- (d) if so, the details of steps taken to identify and punish the perpetrators and to prevent such fraudulent activities?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a) The term 'shell companies' is not defined in the Companies Act. However, in one of the investigations by SFIO, it was found that a group of 11 companies had laundered money to the extent of Rs 3790 crore during the period 2004-05 to August, 2010.
- (b) SFIO, during the course of one of the investigations, has identified 54 professionals who helped 559 beneficiaries in laundering the illicit cash. These professionals included 34 Chartered Accountants, 3 Company Secretaries, 04 Advocates and 13 others.

(c) & (d) The matters relating to laundering the illicit cash laundering are handled by various agencies, such as Enforcement Directorate, Economic Offences Wings of the States, Income Tax authorities, etc.

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